

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516
IB-295/ND/2022
IA/635/2024

IN THE MATTER OF:

Sun Infinity Devices through Its
Proprietor Mr. Hanish Sahni
Vs.
Sunstrike Telecome Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 22.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Vidhan Vyas, Mr. Syed Haider Shah, Advs. in
IA/635/2024
For the RP : Mr. Abhu Dash, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/635/2024:-

Ld. Counsel on behalf of Applicant (Resolution Professional) is present and submitted that in terms of order dated 14.02.2024, they have served the Respondents. Ld. Counsel on behalf of Respondents are present and submitted that they have not received the copy of the application. Ld. Counsel for the Applicant undertakes to provide a soft copy of the application to the Ld. Counsel for the Respondents. Reply be filed within a period of 2 weeks. List the matter on **04.06.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)